

किसानों को पैसा न दे सकी है, उनका राष्ट्रीयकरण किया जाना भी अति आवश्यक है।

(v) Industrialisation of Saldpur constituency of Uttar Pradesh.

श्री राजनाथ सोनकर शास्त्री (सैदपुर) : सभापति जी, मैं आपके माध्यम से उद्योग मंत्री का ध्यान संसदीय क्षेत्र सैदपुर की वर्तमान गरीबी और भुखमरी की ओर ले जाना चाहता हूँ। यह क्षेत्र पूर्वी उत्तर प्रदेश के गाजीपुर, जौनपुर तथा वाराणसी का ग्रामीण पिछड़ा इलाका है। यहां आठ लाख मतदाता हैं। इनमें पन्चवीस प्रतिशत लोग खेती करते हैं। शेष लोग खेतों और मजदूरी पर निर्भर हैं। कृषि योग्य भूमि जनसंख्या की तुलना में यहां कम है। इसी कारण 45 प्रतिशत लोग बेकारी तथा असमर्थता की जिन्दगी व्यतीत कर रहे हैं। 20 प्रतिशत लोग आज एक वक्त खाना खाते हैं। कोई उद्योग यहां नहीं है। जौनपुर जनपद में केराकत और ब्यालमी नामक दो विधान सभाओं तीन लाख मतदाताओं से बनी हैं। गोमती और राई नदी इसके बीच से गुजरती हैं। इसके भयानक बाढ़ से लाखों रुपये की फसल बर्बाद प्रतिवर्ष होती है।

मान्यवर, जकखनियां और सादात गाजीपुर की दो विधान-सभाएं हैं। यदि यहां कोई केन्द्र सरकार एवं राज्य सरकार की ओर से बड़ा तीन-चार औद्योगिक कारखाना नहीं खोला गया तो स्थिति बड़ी गम्भीर हो जायेगी। यहां कागज, खाद, अल्युमिनियम आदि का कारखाना सफलतापूर्वक चलाया जा सकता है। दुग्ध और खोए के वर्तमान उत्पादन को देखते हुए गुजरात के अमूल जैसा भी कारखाना स्थापित किया जा सकता है। ईंट के भट्टे के साथ ही बुनकरों को सहायता देकर हैंडलूम एवं अन्य इसी प्रकार के लघु उद्योगों को भी यहां विकसित किया जा सकता है।

अतः मैं उद्योग मंत्री से आग्रह करूंगा कि वे तुरन्त सैदपुर के गरीबों की मुक्ति के लिए यहां के औद्योगिककरण के सम्बन्ध में सक्रिय हों।

(vi) Need for Improving the working conditions of Medical representatives.

DR. A. KALANIDHI (Madras Central) : There are about 20,000 medical representatives all over India engaged in the Organised and unorganised Drugs & Pharmaceutical Industry. Their services are terminated without assigning any reasons. They are transferred on whims and fancies of the Management, and without minimum bonus. Normally, a medical representative has to work for 14 to 16 hours daily. But, no over-time is allowed to them. All the companies in this industry should be categorised according to the sales turnover. The fair wages committee has suggested that the minimum wages of an employee should be somewhere between the needbased wage and living wage as envisaged in the Constitution of India. The 15th Labour Conference recommended a formula for the need based wage. While deciding the minimum wages of the sales promotion employees including the medical representatives, these two points should be taken into consideration. When the charter of demands submitted in 1978 by the medical representatives failed they agitated. Then, the Government of India constituted in 1980 a National Tripartite Committee. There were negotiations in 1982 and a report was submitted to the Government of India. Even after a lapse of about 14 months, the report has not been published and no action taken on it for the betterment of these Medical Representatives. I, therefore, request the Central Government to immediately publish the report and take effective follow up action to implement its recommendations.

(vii) Demands of ticket checking staff of Indian Railways.

SHRI RAMAVATAR SHASTRI (Patna): Today, the ticket checking staff working in Indian Railways are sitting on 24 hours mass fasting...

श्री राम प्यारे पनिका (राबट्सगंज) : सभापति महोदय, आज शास्त्री जी अंग्रेजी में बोल रहे हैं। हमारे माननीय सदस्य हमको बराबर उपदेश देते रहे हैं कि हिन्दी में बोलो, क्या आज उनके लिए जरूरी हो गया है कि अंग्रेजी में बोलें? उन्हें तो हिन्दी में बोलना चाहिए।

MR. CHAIRMAN : I leave it to him to decided.

श्री राम प्यारे पनिका : वह चाहे किसी भी भाषा में बोलें, मुझे एतराज नहीं, लेकिन आज ऐसा क्यों कर रहे हैं ?

श्री रामावतार शास्त्री : कभी-कभी दोनों भाषाओं में बोलते हैं ।

MR. CHAIRMAN : Shastriji, if you want to speak while sitting, you can do so.

SHRI RAMAVATAR SHASTRI : Thank you.

Today, the ticket checking staff working in Indian Railways are sitting on 24 hours mass fasting before the residence of Railway Minister, New Delhi, for redressal of their most genuine long pending demands like-

- (1) Restoration of running allowance.
- (2) Promotion on Seniority basis.
- (3) 80% upgradation having Rs. 330-560 as initial pay extending to Rs. 840-1040.
- (4) Fair accommodation for conductors and TTEs in all Mail and Express trains.
- (5) Withdrawal of all victimisation orders and so on.

To treat them as 'Running Staff' Justice Rajadhyaksha has said : "The travelling ticket examiners habitually work on running trains and their hours of employment was continuous and no roster is possible to frame for them."

According to Acharya J.B. Karipalani, Chairman, Corruption Enquiry Committee—

"The TTE has today become part and parcel of the train and his importance in running train is nothing less than that of a guard and a driver."

The Industrial Tribunal, Pakistan, in the year 1962 restored payment of running allowance for ticket checking staff.

In view of their just demands and assurances given by the then Railway Minister late Kedar Pandey, the Railway Administration should come to a settlement without any further delay.

I hope, the Railway Minister will show good gesture and do the needful.

(viii) Need for resolving the deadlock between managements and staff of Canara Bank

SHRI SATYASADHAN CHAKRA-BORTY (Calcutta South) : Under Rule 37, I make the following statement :

The management of Canara Bank entered into a settlement with Canara Bank Staff Union in 1980 in the Office of the Labour Commissioner (Central) on various demands of the Union. It has, however, avoided implementation of the various agreed item of the settlement.

The Union submitted a Charter of Demands to the management in December, 1982. The management instead of accepting even certain minor demands of the Union like maternity leave for lady employees, clock and toilet facilities at all the branches of the Bank and subsidised canteen, has imposed a struggle on the employees. The members of the Union have been agitating since January, 1983 for redressal of their legitimate demands. The management has resorted to repressive measures and has issued charge-sheets to employees, and resorted to harassment, resulting in imposed wage cuts and has further restored to transfers. Even basic trade union rights like pasting of posters of the Union has been denied as the management has suspended several employees.

I, therefore, urge upon the Government to intervene in the matter and instruct the management of Canara Bank to resolve the deadlock by implementing the various agreed items of the settlement.

(ix) Need for financial assistance to complete on going irrigation projects in Mirzapur

श्री राम प्यारे पनिका (रावटसंगंज) : सभापति महोदय, उत्तर प्रदेश के मिर्जापुर जनपद के किसानों के लिए यह गम्भीर चिन्ता की बात हो गई है। केन्द्रीय सरकार द्वारा पांचवीं और छठी पंचवर्षीय योजनाओं द्वारा स्वीकृत समस्त सिंचाई की परियोजनाएं इस वित्तीय वर्ष से घनाभाव के कारण बन्द कर दी गई हैं। केन्द्रीय सरकार ने इस जनपद की विशेष सूखा एवं बाढ़ की परिस्थितियों को देखते हुए सिंचाई की महत्वपूर्ण परियोजनाएं तैयार करा कर उनको स्वीकृति दी थी। इनमें कनहर परियोजना, सोन